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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 26<sup>th</sup> OF APRIL, 2024**

**WRIT PETITION No. 20643 of 2019**

**BETWEEN:-**

1. **M. L. CHOUKSEY S/O RAMLAKHAN CHOUKSEY, AGED ABOUT 78 YEARS, OCCUPATION: RET.EMPLOYEE 19 SHANTI NAGAR OPPOSITE GALI NO. 4 DAMOHNKA JABALPUR (MADHYA PRADESH)**
2. **DINESH KUMAR GUPTA S/O LATE S.S GUPTA, AGED ABOUT 70 YEARS, OCCUPATION: RETIRED EMPLOYEE C-3 SHYAM SADAN BOSE COLONY ADARSH NAGAR NARMADA ROAD (MADHYA PRADESH)**
3. **KANHAIYALAL CHANDEL S/O D.P CHANDEL, AGED ABOUT 68 YEARS, OCCUPATION: RETIRED EMPLOYEE SHYAM SADAN BOSE COLONY ADARSH NAGAR NARMDA ROAD (MADHYA PRADESH)**
4. **DHRITRASH SINGH CHOUHAN S/O LATE N.S CHOUHAN, AGED ABOUT 69 YEARS, OCCUPATION: RETIRED EMPLOYEE 942 KAMLA NEHRU NAGAR (MADHYA PRADESH)**
5. **MURALI MANOHAR DUBEY S/O LATE R.S DUBEY, AGED ABOUT 69 YEARS, OCCUPATION: RETIRED EMPLOYEE 560 NARSINGH WARD MADAN MAHAL (MADHYA PRADESH)**
6. **NARESH KUMAR RAI S/O MANSHA RAI, AGED ABOUT 68 YEARS, OCCUPATION: RETIRED EMPLOYEE 157 ADARSH NAGAR NARMADA ROAD (MADHYA PRADESH)**
7. **ANIL KUMAR JAIN S/O LATE B.C JAIN, AGED ABOUT 69 YEARS, OCCUPATION: RETIRED EMPLOYEE GATE NO. 4 MADAN MAHAL STATION ROAD (MADHYA PRADESH)**
8. **SMT. SARASWATI AYYAR W/O J.R RAMAN, AGED**

ABOUT 67 YEARS, OCCUPATION: RETIRED  
EMPLOYEE NARMADA ROAD NEAR J.R.C GAS  
(MADHYA PRADESH)

.....PETITIONERS

*(NONE FOR THE PETITIONERS)*

**AND**

M.P. POWER GENERATING COMPANY THR. ITS  
MANAGING DIRECTOR SHAKTI BHAWAN, RAMPUR  
JABALPUR (MADHYA PRADESH)

.....RESPONDENT

*(BY SHRI RAHUL DIWAKER - ADVOCATE)*

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*This petition coming on for orders this day, the court passed the  
following:*

**ORDER**

Shri Rahul Diwaker submits that respondent has taken a policy decision to extend the benefit of gratuity as per circular dated 19/12/2019. For this, petitioners have to fill up the form.

Since, nobody is appearing for the petitioners, respondent shall inform the petitioners by registered A.D. post that they have to fill the form enclosed along with the communication within fifteen days from today. Thereafter, petitioners shall fill the form and within thirty days of submission of the form, respondent shall clear all the dues of gratuity failing which it shall earn interest @ 8%.

In above terms, the petition is disposed of.

(VIVEK AGARWAL)  
JUDGE